

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3685
ANSWERED ON:19.04.2005
IMPLEMENTATION OF 91ST CONSTITUTION AMENDMENT ACT
Chandel Shri Suresh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the 91st Constitution Amendment Act, 2003 for downsizing the Cabinet is enforced throughout the country;
- (b) if so, whether the Government is aware that Sikkim has 12 Cabinet Ministers including the C.M. and 6 MLAs as advisors in Cabinet Rank in a House of 32 MLAs having full perks and facilities of a Minister thus the very spirit and scope of the Constitution is circumvented and thwarted;
- (c) if so, the remedial steps taken by the Government in this regard; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

(a): Yes Sir.

(b)to(d): In Sikkim, out of 32 MLAs, there are 12 Ministers including the Chief Minister. Government of Sikkim has also appointed 8 MLAs as Chairmen with the status and facilities of Cabinet Ministers. Appointment of MLAs as Chairmen is not in contravention of the existing Constitutional provisions.